NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 618/2022 IN C.P.(IB)/4081(MB)2019

CORAM:
SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2022

NAME OF PARTIES: Mr. Kamal Kishor Gurnani IRP of Shree Mahalaxmi Agro Farms Pvt. Ltd.
Vs.
Indsur Global Limited
IN THE MATTER OF
Bank of India
V/s
Shree Mahalaxmi Agro Farms Pvt ltd

FOR APPLICANT : Counsel Mr. Rakesh Gupta
FOR RESPONDENT : Absent.

Section: 60(5) of the Insolvency and Bankruptcy Code, 2016.
ORDER

The matter is taken up through Virtual Hearing (VC).

IA-618/2022 – This IA is filed by IRP seeking slight correction in Para 29 of the Order dated 23.12.2021. In the said Order Mr. Kamal Kishor Gurnani was appointed as Interim Resolution Professional and his IBBI registration number is wrongly typed as "**11718**" whereas in the certificate of registration the correct registration number of the Interim Resolution Professional is "**12338**". Hence for all CIRP purposes the registration number of the IRP is corrected and should be read as "**12338"**. The rest of the order will remain unaltered. With the above observations **IA-618/2022** is **allowed** and **disposed** of.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
14.03.2022
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